

**SCHEDULE-I FORM A
PUBLIC ANNOUNCEMENT**

(Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
IND-BARATH POWER INFRA LIMITED**

1.	Name of Corporate Debtor	Ind-Barath Power Infra Limited
2.	Date of Incorporation of Corporate Debtor	February 17, 1995
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Chennai Registration No. 098714
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U65993TN1995PLC098714
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Debtor	Registered Office: New No 20 (Old No 129), Chamiers Road, Nandanam, V Tenyampet, Chennai - 600 035, Tamil Nadu, India. Corporate Office: Plot No. 30-A, Road No.1, Film Nagar, Jubilee Hills, Hyderabad - 500 096, Andhra Pradesh, India.
6.	Insolvency Commencement Date in respect of Corporate Debtor	October 19, 2022 (vide Order No. 363/7/HDB/2020 dated October 19, 2022; copy made ready and available on October 21, 2022)
7.	Estimated Date of Closure of Insolvency Resolution Process	April 17, 2023 (180 days from the Insolvency Commencement Date)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Huzefa Fakhri Sitabkhan IBBI Registration Number: IBBI/IPA-001/IP-P00031/2017-18/10115
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Registered Address: 1012, Dalamal Tower, Free Press Journal Marg, 211, Nariman Point, Mumbai - 400 021, Maharashtra, India. Registered Email Address: huzefa.sitabkhan@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address for Correspondence of Claims: Think Capital Insolvency Professionals LLP, 1011-1012, Dalamal Tower, Free Press Journal Marg, 211, Nariman Point, Mumbai - 400 021, Maharashtra, India. Email Id for Correspondence on Claims: ip.indbarath@gmail.com
11.	Last Date for Submission of Claims	November 02, 2022
12.	Class of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Name of Insolvency Professionals, identified to act as Authorised Representatives of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) Not Applicable.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench has ordered the commencement of Corporate Insolvency Resolution Process of Ind-Barath Power Infra Limited on October 19, 2022, (vide Order No. 363/7/HDB/2020 dated October 19, 2022; copy made ready and available on October 21, 2022).

The creditors of Ind-Barath Power Infra Limited are hereby called upon to submit their claims with proof, on or before November 02, 2022, to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claim with proof in person, by post or by electronic means.

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in of the Insolvency and Bankruptcy Board of India.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Huzefa Fakhri Sitabkhan

Interim Resolution Professional

IBBI/IPA-001/IP-P00031/2017-18/10115

Authorisation for Assionment valid till January 09, 2023

Date: October 23, 2022

Place: Mumbai

